

Allotment under Dr. Ambedkar Awas Yojna

5172. SHRI RAM NATH KOVIND : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether in the centenary year of Dr. B. R. Ambedkar, Delhi Development Authority had launched a scheme, known as Dr. Ambedkar Awas Yojana;

(b) if so, whether applications were invited, exclusively from amongst SC/ST persons for allotment of flats in MIG, LIG and Janta categories and registration fee of Crores of rupees was collected from the applicants;

(c) whether the applicants were assured that they would be allotted flats and handed over possession thereof within the centenary year itself;

(d) whether any MIG flat has been allotted and possession handed over to the applicants if so, to how many applicants; and

(e) if not, by when the Delhi Development Authority would allot MIG flats and in what manner the applicants would be compensated for the delay on the part of DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) Yes, Sir.

(b) Yes, Sir. The Delhi Development Authority has reported that a sum of about Rs. 17/- crores was received as registration fee.

(c) No, Sir.

(d) No, Sir. The matter of allotment of MIG flats is sub-judice.

(e) The allotment of MIG flats under the Ambedkar Awas Yojana depends upon the decision of the High Court, and no assurance can be given on date of allotment.

17—21RSS/95

Reservation in the allotment of Government quarters to SC/ST

5173. SHRI RAM NATH KOVIND : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that there is reservation in the allotment of Government quarters to SC/ST Central Government employees;

(b) if so, the details thereof;

(c) what is the yearly break-up about the number of quarters allotted (i) on seniority basis and (ii) on out of turn basis during the last three years; and

(d) whether it is also a fact that the quarters have been allotted during the preceding three years on out of turn basis to SC/ST employees from the discretionary quota of the Ministry, if so, what is the total number of such quarters allotted giving type-wise details in respect of Type II, III and IV ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) Yes, Sir.

(b) The reservation of 10% in types A & B and 5% in types C & D has been provided for allotment of General Pool residential accommodation to the SC/ST Central Government employees. A separate waiting list is maintained for the purpose and the allotment is made on the basis of the roster for SC/ST employees. The ratio of allotment between SC/ST employees is 2 : 1. In types A & B every 10th and 20th vacancy is allotted to SC employees and 30th to ST employees. In types C & D every 20th and 40th vacancy is allotted to SC employees and 60th to ST employee.

(c) As per the statement enclosed. See below)

(d) There is no fixed quota for allotment to SC/ST employees on out of turn basis. However, SC/ST employees have also been allotted quarters from the discretionary quota of the Ministers. NO separate statistics is maintained regarding allotment made to SC/ST employees on out-of-turn basis.